

take a series of administrative measures. It is not possible for me to explain the type of administrative measures we can take.

PROF. MADHU DANAVATE : On the basis of the statement of your own colleague, you can take action.

SHRI PRANAB MUKHERJEE : I do not know what statement my colleague has made. What I am trying to emphasize is that, unless certain things are conclusively proved and some sort of judgement is pronounced by a competent authority, merely on the basis of the allegations it is not possible for me to take any action, which can be subject to scrutiny by the court.

12.48 hours.

STATEMENT RE REGISTRATION OF APPLICATIONS FOR TELEPHONES BY FREEDOM FIGHTERS AND SCHEME FOR PAYMENT OF FREEDOM FIGHTERS' PENSION THROUGH POST OFFICE SAVINGS BANK.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) : I am glad to inform the House that the Posts and Telegraphs Department has decided to allow freedom fighters to register for telephone connections under Non-OYT Special Category.

Applications for telephone connections can be registered under Non-OYT (General and Special) and OYT (General and Special) categories. 40% of the available capacity for release of new connections in a telephone exchange is allotted to clear the waiting list under Non-OYT-Special Category. Registered and qualified Doctors and Nurses, accredited Press Correspondents and Eminent Publicmen as well as Small Scale Industries, Public Institutions, and Newspapers are eligible for Special Category registration. It has now been decided to include "Freedom Fighters" also under this category.

A Freedom Fighter is eligible to register for one telephone connection under Special Category on the production of a documentary proof for the drawal of Freedom Fighters' pension from the State or Central Government. He or she should not have any other telephone connection in any

capacity at any other station in the country. Necessary amendment has been made to the Telephone Allotment Rules 1980 with effect from 28th April, 1983.

SCHEME FOR PAYMENT OF FREEDOM FIGHTERS' PENSION THROUGH POST OFFICE SAVINGS BANK.

I am also glad to inform the House that the Posts and Telegraphs Department has decided to introduce a scheme for payment of Pension to Freedom Fighters' and their families under Swatantrata Sainik Samman Pension Scheme formerly known as Freedom Fighters' Pension Scheme, 1972, through the Post office Savings Bank.

Under the Scheme, Freedom Fighters and their families, who are the recipients of Swatantrata Sainik Samman Pension, may draw their pension through Post office Savings accounts. The Treasury Officer will credit the aggregate pension payable for such of those who opt for the scheme at the appropriate Head Post Office. The pension is credited to the respective savings account of the pensioners. If a savings account stands at a Sub or Branch Post office, the Head Post Office will communicate the credit to that office. The pensioner can withdraw the money in the usual course from the savings account. In case of death of the pensioner, the amount will be paid to the successor under the Post office Savings Bank General Rules, 1981. and Post Office Savings Account Rules, 1981. Nomination is permissible in these accounts.

Payment of life-time arrears in case of death of the pensioner will however continue to be made by the Treasury officer under the relevant Central Treasury Rules.

The Scheme has come into effect from 1st April, 1983.

12-52 hrs

BANKING LAWS AMENDMENT BILL

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to move for leave to introduce a Bill further to amend the Bankers' Book Evidence Act, 1891, the Reserve Bank of India Act, 1934, the Banking Regulation Act, 1949, the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Deposit Insurance and Credit Guarantee Corporation

Act, 1961, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976 and the Banking Companies (Acquisition and transfer of Undertakings) Act 1980.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Bankers’ Books Evidence Act, 1891, the Reserve Bank India Act, 1934, the Banking Regulation Act, 1949, the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Deposit Insurance and Credit Guarantee corporation Act, 1961, the Banking Companies (Acquisition and T-ansfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.”

The motion was adopted.

SHRI PRANAB MUKHERJEE : I introduce the Bill.

DANGEROUS MACHINES (REGULATION) BILL*

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for the regulation of trade and commerce in and production, supply, distribution and use of, the, product any industry producing dangerous machines with a view to securing the welfare of Labour operating any such machine and for payment of compensation for the death or bodily injury suffered by any labourer while operating any such machine, and for matters connected there with or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted **INTRODUCE A BILL** to provide for the regulation of trade and commerce in, and production, supply, distribution and use of, the product of any industry producing dangerous mnchines with a view to securing the welfare of labour operating any such machine and for payment of compensation for the

death or bodily injury suffered by any labourer while operating any such machine, and for matters connected therewith or incidental thereto.”

The motion was adopted

RAO BIRENDRA SINGH : Sir, I introduce the Bill.

12.55 hrs

MINES (AMENDMENT) BILL*

THE MINISTER OF STATES IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : Sir, I beg to move for leave to introduce a Bill further to amend the Mines Act, 1952.

Further, wants to make a short statement on the Bill. The Act has been under continous review of the Government particularly in the light of the difficulties experienced in the enforcement, need for additional safety regulations and improvements in the working conditions and work enviorment for the workers, some of the important provisions contained in the Amending Bill relate to the re-defining clearly of the duties responsibilities of the owner.

MR. DEPUTY-SPEAKER : Mr. Patil, you are only introducing the Bill now. When it is taken up for consideration, you can make the statement.

The question is :

“That leve be granted to introduce a Bill further to amend the Mines Act, 1952. ”

The montion was adopted.

SHRI SHIVRAJ V. PATIL : Sir, I introduce the Bill†

12.57 hrs.

MATTERS UNDER RULE 377

- (i) Need for construction of over-bridge at Vanmadkhi railway crossing in Bihar.

*Published in Gazette of India Extraordinary, Part II, section 2. dated 10.5.83.

†Introduced with the recommendation of the President.